

SEVERAL HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER: Nothing will be taken down. (*Interruptions*) **

Mr. Banerjee, I appeal to you to kindly desist; nothing is being taken down.

Now, papers to be laid on the Table.

PAPERS LAID ON THE TABLE

CODE FOR BROADCAST ON AIR BY INDIVIDUALS

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On behalf of Shri Satya Narain Sinha, I beg to lay on the Table a copy of the Code for broadcasts on All India Radio by individuals (Hindi version). [*Placed in Library. See No. LT-3091/70.*]

PETROLEUM PRODUCTS (MAINTENANCE OF PRODUCTION) ORDER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of Petroleum Products (Maintenance of Production) Order, 1970, published in Notification No. S. O. 1100 in Gazette of India, dated the 18th March, 1970, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-3092/70.*]

DRUGS AND COSMETICS (FIRST AMENDMENT) RULES

SHRI D. R. CHAVAN: On behalf of Shri B. S. Murthy, I beg to lay on the Table a copy of the Drugs and Cosmetics (First Amendment) Rules, 1970, published in Notification No. S. O. 642 in Gazette of India, dated the 21st February, 1970, under section 38 of the Drugs and Cosmetics Act, 1940. [*Placed in Library. See No. LT-3093/70.*]

ASSAM REORGANISATION (MEGHALAYA) DISTRIBUTION OF REVENUES ORDER, 1970 AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU

RAMAIAH) : On behalf of Shri P. C. Sethi I beg to lay on the Table—

(1) A copy of the Assam Reorganisation (Meghalaya) Distribution of Revenues Order, 1970 (Hindi and English versions) published in Notification No. C. S. R. 585 in Gazette of India, dated the 2nd April, 1970, under sub-section (2) of section 56 of the Assam Reorganisation (Meghalaya) Act, 1969. [*Placed in Library. See No. LT-3094/70.*]

(2) A copy of Notification No. G.S.R. 489 (Hindi and English versions) published in Gazette of India, dated the 19th March, 1970, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [*Placed in Library. See No. LT-3095/70.*]

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Drawback (General) Twelfth Amendment Rules 1970, published in Notification No. G. S. R. 441 in Gazette of India, dated the 14th March 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules 1970, published in Notification No. G. S. R. 487 in Gazette of India, dated the 21st March, 1970 [*Placed in Library. See No. LT 3096/70.*]

(4) A copy of the Tax Credit Certificate (Equity Shares) (Amendment) Scheme 1970 (Hindi and English versions), published in Notification No. G.S.R. 492 in Gazette of India, dated the 21st March, 1970, under sub-section (4) of section 280ZE of the Income-tax Act, 1961. [*Placed in Library. See No. LT-3097/70.*]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G. S. R. 488 published in Gazette of India, dated the 21st March 1970 together with an explanatory memorandum.

** Not recorded.